

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 104

CP (IB) No. 43/CB/2023

IA (IB) No. 140/CB/2024, IA (IB) No. 162/CB/2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Shresth Builders Pvt. Ltd.

.....Applicant

V/S

Virajaa Steel & Power Pvt. Ltd.

....Respondent

Order delivered on 18/07/2024

Coram:

Shri Deep Chandra Joshi, Hon'ble Member(J)

Shri Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicants

CS, Mr. Saroj Kumar Sahoo

For the Respondent

CA, Mr. Chittaranjan Panda

ORDER

IA (IB) No. 162/CB/2024

Ld. Counsel for the applicant through this applicant wants to implead one Mr. Nalini Ranjan Ray ex-director and present share holder of the corporate debtor in the main petition. The applicant counsel will have to convince the tribunal with regard to the maintainability of this application on the next date of hearing. List the matter on 29.08.2024.

IA (IB) No. 140/CB/2024

This is an application filed under Rule 11 of NCLT Rules, 2016 to take on record the additional documents. Copy of the Interlocutory Application be furnished to the counsel of the respondent. List the matter on 29.08.2024.

CP (IB) No. 43/CB/2023

This is an application filed under Section 7 IBC, 2016 for seeking initiation of CIRP of Corporate Debtor. Matter will be taken up after hearing of IA 162/CB/2024. List the matter on 29.08.2024.



Kaushalendra Kumar Singh
Member (Technical)



Deep Chandra Joshi
Member (Judicial)

Sibendra Naik (Steno)